

**GOVERNMENT OF MEGHALAYA
HEALTH & FAMILY WELFARE DEPARTMENT**

No.Health.43/2022/150

Dated Shillong the 23rd march, 2023.

From: Dr.T.S.R, Marak, MCS,
Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

To,

The Consultant (Judicial) (NGT) (P.B.),
New Delhi, E-mail- judicial-ngt@gov.in

Sub: Order dated 23.01.2023 passed in M.A. No.98/2022 in original Application
No.180/2021 Mukul Kumar Versus State of Uttar Pradesh & Others.

Ref: E-mail, dated-30.01.2023.

Sir/Madam,

In inviting a reference to your e-mail mentioned above, I am directed to submit herewith the Statement Compiled from the minutes received from various District of Meghalaya on implementation of Bio-Medical Waste (BMW) Rules, 2016 for favour of your kind information & necessary action.

This has the approval of the "Competent Authority."

Yours faithfully,

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

No.Health.43/2022/150-A

Dated Shillong the 23rd march, 2023.

Copy to:-

1. P.S. to Chief Secretary to the Government of Meghalaya for kind information of the Chief Secretary.
2. The Joint secretary to the Government of Meghalaya, Law (B) Department w/reference to letter No.LR (B) 95/2018/385, dated-9.02.2023.

By Orders etc..

Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

DISTRICT	Action Taken
Deputy Commissioner, East Khasi Hills.	<ul style="list-style-type: none"> • Dr. E.G.Tariang Pajat, Addl.DM&HO, East Khasi Hills District made a presentation on the Bio-Medical Waste Management in all the Health Care Facilities in the East Khasi Hills District which includes segregation, collection & storage and disposal of the wastes generated at each facility. The different wastes under BMW were categorized as Yellow category (human tissues, placenta, soiled dressings, soiled plaster cast, swabs, etc.), Red category (recyclable plastics such as IV tubes& sets, catheters, urine bags, syringes, gloves etc.), Blue category (glass ware like broken / discarded vials and ampoules) and White category (Sharps). It was further explained that in rural CHCs /PHCs, Yellow category waste after treatment is disposed in deep burial pits, White category in sharp pits, Red category is being cateredby the Meghalaya Disposal and Waste management Society, Shillong (MDWMS), while for blue category, approval is in the process for disposal MDWMS. In urban areas (including district and private hospitals), all BMW after treatment is being disposed to Municipal Board except the Red category which is being catered by MDWMS.It was learned that Red category BMW has been collected from nearby CHCs, PHCs, district hospitals and state dispensaries when there is a bulk of waste and on call from the respective institutions. It was further informed that construction of Effluent Treatment Plan (ETP) is under process from the office of the Health Engineering Wing. • Shri.K.Wahlang, Executive Engineer , Urban Affairs, informed that the department is extending financial support for construction of Incinerator at the common dumping ground at Marten , Mawiong and for procurement of BMW vehicle for Shillong Municipal Board. • Shri.Kitbok Marbaniang, President and Shri Ban Geary Marbaniang, Secretaryof the Meghalaya Disposal and Waste Management Society informed that their firm has been authorised from Meghalaya State Pollution Control Board, Shillong for collection of biomedical waste across different categories.Disposal of Red category BMW at fixed rate has been approve from the DHS(MI), Meghalaya subject to payment form individual facilities from RKS/MHIS.They also informed that the collected red category is being sent to M/S Fresh Air, Panikhaiti, Guwahati, Assam.They also showed an interest to set up a Treatment Plant in Shillong and are in the process of initiating the Bar Code System. • The Deputy Commissioner cum Chairman of the Committee instructed the DM&HO cum Member Secretary to arrange meetings with the MDWM Society to arrange the collection of Red BMW by the Society in a Systematic manner.Since there are manyfacilities which do not generate waste on a scale large enough to entail frequent collection by the Society, it was suggested that a schedule for collection is to be planned and maintained by the DMHO based on requirement by different facilities . Further, the concerned MOs in advance for any requirement to lift waste , and a record of the same is to be scrupulously maintained. • The meeting unanimously decided to co-opt the Executive Engineer , Health Engineering Wing, Meghalaya, as a member of the District Level Monitoring Committee as some construction works for BMW are being executed by by the concerned department. • The Member Secretary / representative of Meghalaya State Pollution Control Board, Shillong and the CEO/ representative of Shillong Municipal Board did not attend the meeting.The minutes may be sent to them for necessary action as required. • The Deputy Commissioner cum Chairman of the Committee directed the DM&HO

cum Member Secretary to convene the Next meeting in the next quarter ending (Sept,2022).

- As there were no further points to discuss, the meeting came to an end with a vote of thanks from the chair.

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Deputy
Commissioner,
West Khasi
Hills.

- **BMW Management Rules 2016:-**

Smti. E.Shylla, Assistant Environmental Engineer, Meghalaya State Pollution Board highlighted the Bio- Medical waste Management Rules, 2016 in relation to types of Bio-Medical Waste, methods for disposal and the conditions that is required to be met by every Health Facility Government or Private in the District including Animal Husbandry Hospital, Private laboratories and Clinics. Each facility has to apply for the Authorization , Consent to establish (CTE) and Consent to Operate (CTO) from State Pollution Control Board as applicable to the type of facility . She also informed the Committee that only Civil Hospital Nongstoin, TSM Hospital Mairang, Holy Cross Mairang and St.Joseph's Dispensary Nongstoin have been granted CTE in the district. She stressed that all the Private Clinics and Laboratories in the district are to be made to comply with the BMW's Rules. She also informed the Committee that all the facility are required to submit the Annual Report on Bio-Medical Waste on or before the 30th of June every year for the period from January to December of the proceeding year which is also to be displayed on the Health Facility's website.

In view of the absence of a Common Bio-Medical Waste Treatment Facility she suggested that the small private clinics / Labs can use the Sharp Pits or deep burial pits of the nearest Health Facility on payment basis to dispose of the waste generated.

Action to be taken- The list of all the Health Facilities Government and Private, Animal Husbandry and Veterinary Hospital, laboratories and Private Clinics is to be compiled. All the facilities without the AUTHORISATION will be instructed to apply for it within a given timeline.

- **Setting Up of Captive Incinerator:-**

The Subject of Setting Up of the Captive Incinerator to dispose of the Bio-Medical Waste was also discussed . Dr.R.Marwein informed the committee that the O/o the DM&HO is awaiting the Estimate and Site Plan from the Directorate of Health Services on the same.Shri M. Diendoh MCS, ADC informed that since the district does not have any funds in the DMF , the funds for the same can be availed from CSR by approaching the Road Construction Companies and others operating in the district . Shri.O. Massar MPS, DSP also informed the committee that the Police Department from time to time have approached the companies for the CSR Funds for various outreach and awareness activities. The site for the same has been proposed within the Garbage Collection Centre of the SLRM located in the outskirts of Nonghstoin Town. The Asst.E.E.MSPCB informed that the approximate cost for a 5Kg/Hr Incinerator is 12Lakhs and 15Kg/Hr incinerator is 20Lakhs.

- **Roles and Responsibilities of the Committee:-**

The Roles and Responsibilities of the Committee was also discussed wherein effective monitoring and creation of awareness on Bio-Medical Waste Management was at the forefront. It was decided that initially all the Facilities will be served a letter to get their appropriate Authorisation in order and maintain proper management of BMW in their facilities after which inspections to review the compliance of the facilities will be conducted by the members of the committee and concerned authority. The Committee will ensure remedial and coercive measures as seen fit if any Violation in regards to failure of processing proper paper works in the Proper management of Bio- Medical Waste. The members decided that the

Committee will convene a meeting once every quarter to review the situation in the district.

The meeting was concluded by the Deputy Commissioner in which he thanked each member for attending the meeting.

Deputy
Commissioner,
West Garo Hills.

- Dr.I.A.Sangma, Medical Superintendent, District Maternity and Child Health Officer informed that the Bio-Medical waste is being segregated from other hospital waste in Maternity & Child Hospital.
- Dr.S.Marak, Senior Medical & Health Officer informed that the Bio-Medical waste management would not be done in Tura as there is no State Pollution Control Board.
- Shri.C.A.Sangma, Asstt. Engineer, TMB, Tura informed that the construction of Bio-Medical Waste work is going on in Doldegre where approach road has not been constructed.
- Shri.B.Paul, President, District Pharmacy Association informed that the Bio-Medical Van has been given by the government which is well equipment can be used for collecting.
- Shri.Reagan S.Momin, Hospital Manager, Tura Christian Hospital informed that in compliance with the instruction, the assigned staffs on handling and treatment of Bio-Medical waste have no proper training.

Deputy
Commissioner,
East Garo Hills.

- The Assistant Environment Engineer of the Meghalaya State Pollution Control Board stated that all the Health Care Facilities are to apply for authorization for bio medical waste generation and disposal, whereby CHCs and PHCs are required to seek authorization on yearly basis all PHCs except Nengmandalgre PHC have applied for the authorization permit DM&HO replied that due application for the same had already been submit by them. The Dc asked DM&HO to ensure compliance by Nengmandalgre PHC at the earliest.
- The Chief Executive Officer (CEO), Municipal Board , Williamnagar informed that bio medical waste treatment facility is set up at Samgong, Williamnagar with an incinerator and Shredder facility and the same is expected to be completed within the next 2 (two) months.
- The Deputy Commissioner asked the CEO to obtain permits including Environmental clearance , prior to making the treatment facility operational.
- The Assistant Environment Engineer of the MSPCB informed that private Health care facilities are also required to apply for authorization for bio medical waste generation and disposal.
- Further all the expired and discarded medicines are to be sent back to the manufacturer or incinerated.
- Deputy Commissioner asked the DM&HO, East Garo Hills to determine if tele clinic services at Rongjeng generates bio wastes in the course of their services.
- The Assistant Environment Engineer of the MSPCB also informed that if Health Care facilities are still using traditional X-Ray with developing liquid instead of digital X-Ray the liquid waste has to be sent back for recycling.
- Training on Bio medical waste in terms of awareness and capacity building can be facilitated by the Pollution Control Board.
- DC asked DM&HO to nominate 3-4 people to train them as master Trainers.

<p>Deputy Commissioner, South Garo Hills.</p>	<ul style="list-style-type: none"> • The Deputy Commissioner informed the house that the meeting was called to discuss on compliance of the Rules on waste management as these are being monitored by Hon'ble NGT. • The Chairman enquired on the methodology and SOP adopted by the Medical Department on management, disposing, transporting of waste and the facilities available in hospitals, PHCs, CHCs and Sub-Centres as the different rules/provisions on Bio-waste needs to complied. • The Superintendent, Civil Hospital, Baghamara informed that all the PHCs/CHCs, Civil Hospital in the district have been given authorization for management of Bio-Medical Waste by the Meghalaya State Pollution Board, authorization for Sub-Centres have been applied and approval for Bio-Medical waste for which approval/authorization is awaited. • The Deputy Commissioner also advised all the BDOs to maintain cleanliness in their respective Blocks as the matter is being monitored by the Hon'ble NGT and to convene the block level meeting to discuss issues regarding management of plastic waste, degradable, non-degradable liquid, solid waste management etc. • The report cannot be provided from the Baghmara Municipal Board on Waste Management as the CEO, BMB has gone to attend the meeting to Shillong. The Chairman advised the Municipal Board to be proactive to ensure waste management within the Municipal Jurisdiction as this has become a great concern of the tangible waste being dumped to Simsang river. The Chairman further stated that segregation of degradable and non-degradable waste should be initiated from the household with methodological and persuasive awareness campaign. • The Chairman advised the District Co-ordinator, Swacch Bharat to identify the 3 (three) model villages who managed the waste properly. He also advised the District Co-ordinator, Swacch Bharat to identify central pick up points for few clusters of villages so that recycle materials/waste can be collected if the same can be sold to interested individuals/firms etc. • The Divisional Forest Officer, Social Forestry and Territorial Division suggested that there should be a comprehensive plan on Bio-Medical waste. He also suggested that Education and Vety, should be called in the next meeting as the Bio-Medical Waste are also generated be the Vety.Department. • The Deputy Commissioner informed the house that minimum 10 acres of land is needed to be identified for landfill. Proposal as such, requested all BDOs to take up with Nokmas/Landowners for allotment.
<p>Deputy Commissioner, West Jaintia Hills.</p>	<ul style="list-style-type: none"> • Covid 19 Bio medical waste Generated – 217.06 KGMS at MCHH, Panaliar (Covid Ward for February 2020). • No.of HCFs- 20 • HCFs applied for Authorization -16 • HCFs Granted Authorization -16 • HCFs without Authorization-04 (ended in 2021) • BMW generated 217.06 kgms • BMW Treated & Disposed -121.03 kgms • Gap-96.3 kgms • Covid Ward, MCHH • No of Bedded HCFs -17 • Non-Bedded HCFs-03 • Total HCFs 20 • Captive treatment facilities-ETP (03) DBPITS (17) CBMWTF(0) • The HCFs viz PHC Barato, PHC Pdengshakap and PHC Dawki have been instructed renew the authorization immediately.

	<ul style="list-style-type: none"> • The Committee directed the DM& HO & Member secretary to follow up action <ol style="list-style-type: none"> 1. Remind HFCs to submit annual report by June 2022 2. HCFs to renew Authorization within 10 days 3. Letter to HEW to construct ETPS at CHCs as soon as Possible. 4. HCF to train all staff on BMW Rules, 2016 as soon as possible 5. Maintenance of the Incinerator for management of Covid-19 Bio Medical Waste facility created under CSR at St.Aloysius, Ummulong 6. DM& HO nominated as the Nodal Officer .
Deputy Commissioner, East Jaintia Hills.	<ul style="list-style-type: none"> • DM& MO will issue instructions to all CHCs/PHCs to establish the bio-medical waste • DM& MO will issue instructions to all CHCs/PHCs to submit annual report to the Meghalaya State Control Board. • DM&HO will instruct all the Sub-centers in the District to apply consent to establish the bio-medical waste. • DM&HO will direct all laboratories & Bedded Hospital to operate from the Meghalaya State Pollution Control Board. • DM&HO will issue directions to the Medical Superintendent, Khliehriat Civil Hospital to operate from the Meghalaya State Pollution Control Board. • DM&HO will direct all CHCs/PHCs to create website facility wise to update all their information/reports and to seek the assistance from the NIC, Khliehriat. • DM&HO will strictly follow the Unique Bar Code System in disposal of bio-medical waste. • DM&HO will direct the Jaintia Nursing Home, Chanmitre Clinic and Bareth Pharmacy to apply consent to establish from the Meghalaya State Control Board immediately. • DM&HO will direct laboratories and pharmacies to tie up with the concern health facilities to disposed bio-medical waste from their facilities.
Deputy Commissioner, North Garo Hills.	<ul style="list-style-type: none"> • The DLMC will monitor the adequate availability of infrastructure & necessary logistics like PPE, colored bags, chemical disinfectants etc. to all facilities of the district for provision of a safe generation, collection, receipt, storage, transportation, treatment, disposal, or handling of all BMW as specified under BMW rules, 2016. • HCFs in the district should provide training to all the health care workers (HCWs) and staffs from other department like the Municipal Board who are involved in handling of BMW. • Deep burial disposal method being mostly adopted in the all HCFs and also the much piling –up of recyclable items in the facilities as there is no access to any Common Bio Medical Waste treatment facility (CBWTF). NGO Organizations or enterprises involved in BMW treatment will be contacted in order to ensure timely collection of BMW. • Status of immunization of all the HCWs and others for protection of against diseases like Hepatitis B and Tetanus was discussed. • To renew the authorization from the State Pollution Control Board before expiry date regularly. • DM&HO informed that strict directions has been issued to all MOs for meticulous record keeping of BMW generation, treatment & disposal of every HCFs, any accidents, annual health check –up, immunizations etc.
Deputy Commissioner, South West Khasi Hills.	<p>The meeting was chaired by Smti.J.U.Kharpuri (MCS), Additional Deputy Commissioner, South West Khasi Hills District, Mawkyrwat who at the very outset welcomed all members present . The Chairperson read out the Terms and references received from the Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare vide letter No.Health.43/2022/32, dated-Shillong, the 30th March, 2022 with regards to the District Level Monitoring Committee for the Implementation of Bio-Medical Waste (BMW) Rules, 2016.</p> <p>The Member Secretary informed the following points to the house regarding the Bio-Medical Waste Management:</p> <ul style="list-style-type: none"> • Waste are segregated accordingly and are kept in different Coloured Waste bag

depending on the types of waste-

-Organic Waste –are kept in Yellow coloured Waste bags and treated and then kept in deep burials.

-Infectious Waste- are kept in Red coloured Waste bags.

- The State Government has given approval for certain individuals from time to time for the collection and transportation of Red and Blue category wastes for Health facilities where the concerned Department has to bear the cost.
- The Committee also suggested that waste like bottles etc. that can be reuse need to be recycled.
- As Present, the Sankur Managing Committee presently is the outsource agency identified to collect and dispose the general waste from Mawkyrwat CHC.
- The Proposal to install ETP in 100 Bedded Hospital has been sent to DHS (MI).
- The Member Secretary has also informed the floor about the problem in managing the Liquid waste and at present the liquid waste is being sent to Soak Pit at Health Centres.
- Land is required in different Health Facilities that might need extension for spacious and better management of waste especially for 100 bedded Hospital.
- Compost pit is required in different Health Facilities and the Committee request the help of PHE.

The Committee have discussed and seen the need of including not only the CHSs/PHCs/SCs but also the Private institutions like Pharmacies, Clinics, Hospitals, Dispensaries, Home-Care, Schools etc. and also Veterinaries under the District as these are seen to be able to generate non-infectious as well as infectious waste which needed to be treated as per guidelines, So, the Laws and Regulations regarding Management of Waste are needed to be made aware in all these areas.

The Committee has discuss to request Meghalaya State Pollution Control Board to provide training to Committee Level First and then to CHCs, PHCs and SCs Level.

The Members of the Committee have discussed about the different measurements, requirements and proposals which is as listed below that needs Action to be taken or approved for further actions:-

- Training on Bio-Medical Waste Management and on compost pit is required to be given to Doctors, Community Health Officers, Supervisors and ANMs where all Health Facilities need to send their plans.

-Trainings on Bio-Medical Waste Management to be given to private institutions like Pharmacies, Clinics, Hospitals, Dispensaries etc.

-DM&HO to send Proposal for Training to the Deputy Commissioner.

- As there are penalized actions under the BMW rules, it is the duty of the committee to file an FIR against such actions. Hence, the committee has to give awareness through programs and publicized the laws and guidelines relating to BMW rules where the first awareness program is to be given to the members of the committee, secondly to the Government Officials and finally to all institutions (Public and Private) like Pharmacies, Clinics, Hospitals, Dispensaries, Home-care, schools, Veterinary, etc.

- DM&HO to prepare Notice for Publicity of BMW Guidelines & Institutions as well as prepare Plan for Awareness Programs. Inspections will follow suit after compliance of Publicity & Awareness.

- Penalty Committee needed to be form which will look after both the formal and verbal complaints.

	<p style="text-align: center;">- DM&HO to constitute a Committee.</p> <ul style="list-style-type: none"> • The NIC is given the task for the creation of a District Website under Bio Medical Waste Rules & Guidelines. -DM&HO to intimate DIA, NIC officially. • Proper training on the methods to function the Effluent Treatment Plan (ETP) by the experts is required by Health facility. - DM&HO to identify Experts. • The Manager Sankur advised to include the Health Engineering Wings (HEW) in the Committee where the members agreed to the proposal. -DM&HO to propose the inclusion as above. • The Member Secretary was advised to formally communicate in writing to the Director of Health Services (MI) regarding Management & Treatment of E-Wastewith its Expert advice. -DM&HO to take Action. • The Chair advised the DM&HO to create a sub-committee which is a Technical committee to look into the Technical matters related to Plans, Site Construction works which is required specifically by different SCs/PHCs/CHCs. -Proposal for the same to be sent to the Deputy Commissioner by the DM&HO.
Deputy Commissioner, South West Garo Hills.	<ul style="list-style-type: none"> • DM&HO informed that all the health facilities in the District have valid BMW authorization from MSPB, and are currently disposing all BMW generated in the facility in deep burial pits after proper segregation and treatment with sodium hypochlorite solution. • It was also brought to the notice of the members that all facilities have started the application procedure for – consent to establish and consent to operate. However, due to non-availability of land documents and building documents, the application is still under process by Health engineering wing. • It was also highlighted that the District has no Effluent Treatment Plant at present and proposal for the same has been sent to the Department. Chairman then enquired on the status of setting up of a Captive Incinerator to which DM&HO and Representative of the O/O Medical Superintendent, Ampati Civil Hospital informed that a plot has been identified in the compound of Ampati Civil Hospital and that a detailed project report would be prepared with the assistance of the Health Engineering Wing.

Deputy
Commissioner,
Eastern West
Khasi Hills.

- **Inventory-** Discussion about BMW starting from point of generation, collection, storage, treatment and upto disposal. Action to be taken by MO I/c or infection Control Nurse of the concern facilities.
- **Identification of Health Facilities-** Identify all health facilities –Government hospitals, Private hospitals and private Clinics within the District. Action will be taken by the O/o the Deputy Commissioner Eastern West Khasi Hills.
- **Registration of Health Facilities-** All health facilities (Government/Provate/Clinics) are to register online with Meghalaya State Pollution Control Board. The Website is www.megocmms.nic.in. As per informed by the representative of MSPCB fees for the same will be exempted.
- **Consent to Establish-** As per advised by the representative of MSPCB all Health Facilities within the District should apply for Consent for Establish : The Health Engineering Wing to prepare a Project Report Plan for the Facilities.
- **Treatment of Waste-** All Facilities within the District should segregate, store and treat waste according to the BMW rules 2016 in true spirit.ETP and Incinerator to be available too.
- **Private Clinics & Pharmacy-** As per informed by the representative of MSPCB it is mandatory for all Health Facilities including Private sector to get authorization from MSPCB, withour which action will be taken by the O/o the Deputy Commissioner Eastern West Khasi Hills.
- **Effluent Treatment Plan (ETP)-** To be conducted by the O/o the Deputy Commissioner Eastern West Khasi Hills and action will be taken by Medical Superintendent, TSMCH as being said by the MS, TSMH only Mairang DH has ETP and regarding small institutions like Sub-Cnetres they have to use low resource setting for waste water disposal till they are provided with their own ETP.
- **Annual Report of BMW-** To be submitted by all Health Facilities including Private sector before 30th January of every year.
- **Website-** Every Institution to have their own website developed by NIC. The O/o the Deputy Commissioner Eastern West Khasi Hills will provide manpower for creation of the website.
- **Training & Awareness-** As instructed by the MS, TMCH, training to be conducted for all MO I/C , Infection Control Nurse and all concern staff including Private Hospitals/ Private Clinic.Training Calender will be provided by the O/o the Deputy Commissioner whereas ,the Resource person will be from MSPCB.
- **Monitoring Unit Cell-** To be created and monitored by the O/o the Deputy Commissioner Cell of the District and to see that it is implemented according to BMW Rules, 2016.
- **Common Waste Treatment Plan-** To coordinate with Syiem of Hima Nongkhlaw for a site construct a Common Waste Treatment Plan for the District . Action to be Taken by the O/o the Deputy Commissioner.
- **Role of Health Engineering Wing-** To provide Project Report, Land document, site plan, Layout and proposal for ETP of all Government Health Facilities of the District.

Deputy
Commissioner ,
Ri-Bhoi District.

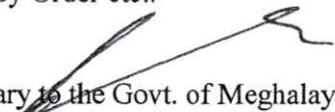
- Shri.B.J.Kharshandi, MCS, Addl.Deputy Commissioner, I/c NGT Cell, Ri-Bhoi District Nongpoh chaired the meeting .At the outset he welcomed Shri.M.S.Tiewsoh, A.E.E, MSPCB, Shillong and Dr.D.Blah, Addl.District Medical & Health Officer, Ri Bhoi District, Nongpoh and highlighted the purpose of the meeting.
- The Chair informed in the meeting that Shri.K.Prasad, MPS, Addl.Superintendent of Police (Crime), Ri Bhoi District was nominated as a Member of the Committee from the Office of the Superintendent of Police, Ri Bhoi District, Nongpoh.He further informed that meeting related with other NGT matters has been convened by this Office. He informed that as per the Notification dated-08.03.2022 received from the Health & Family Welfare Department this is the first meeting for implementation of Bio-Medical Waste (BMW) Rules, 2016 and the following points were discussed and taken up:-
 1. It was suggested that regarding with the blue waste , the Office of the DMHO should access the capacity of the blue waste for the Whole District and to submit the proposal to the State Government as well as to this Office (Deputy Commissioner, Nongpoh) to get an incinerator in the District and the same must be coordinated with MSPCB.
 2. Relating with red waste, Office of the DMHO is to co-ordinate with Shri.M.S. Tiewsoh to find out the Agency for recycling of such waste.
 3. It was informed by Shri.M.S.Tiewsoh that all hospitals needed to apply the Consent to Establish and Consent to Operate from Meghalaya State Pollution control Board and also an annual report is necessary to be submitted.

**Sd/- (Smti.R.M.Kurbah, IAS),
Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department & Chairperson
State Level Monitoring Committee for Implementation of
Bio-Medical Waste Rules 2016.**

Copy to:-

1. P.S. to Minister i/c Health & Family Welfare Department for information of the Minister.
2. P.S. to the Principal Secretary to the Govt. of Meghalaya, Health & Family Welfare Department for information of the Principal Secretary.
3. P.A. to the Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department for for information of the Commissioner & Secretary.
4. P.A. to the Secretary to the Govt. of Meghalaya, Health & Family Welfare Department for information of the Secretary.
5. P.A. to the Secretary to the Govt. of Meghalaya, Forest & Environment Department for information of the Secretary.
6. P.A. to the Secretary to the Govt. of Meghalaya, Urban Affairs Department for information of the Secretary.
7. Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong for information.
8. Director, Urban Affairs Department for information.
9. Secretary, State Disaster Management Authority for information.
10. Member Secretary, State Pollution Control Board, Meghalaya, Shillong for information.
11. Director of Health Services (MI), Meghalaya, Shillong for information.

By Order etc..


Deputy Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

etc